

(SHRI GHULAM NABI AZAD): (a) and (b): Yes, Sir. A complaint dated 16.8.1993 was received from All India ITDC Workers' Union regarding alleged involvement of

the then Vice President (Hotels) of ITDC in various corruption cases. The allegations have been investigated and the factual position is as follows:-

S.No.	Allegation	Factual Position
1.	Earning illegal income in collusion with private transporters in Agra.	Allegation not substantiated
2.	Misuse of official position in appointment/promotion of his relatives.	Allegation not substantiated
3.	His transfer from the Transport Unit to the Hotel Cadre was irregular.	Being a professionally qualified hotelier, his transfer was considered by the management to be in the interest of ITDC.
4.	Did not make full payments to a tent house and a restaurant for availing of arrangements in connection with the marriage of his daughter.	A cautionary memo has since been issued to him.
5.	Shifted an air conditioner unauthorisedly to his residence.	The investigation reveals that the air conditioner was already in position in the flat which was allotted to the Vice President concerned. He should, however, have returned it on his own. A cautionary memo has since been issued to him.
6.	He gave unauthorised discount to a party called 'Grey Cell' resulting in a loss of Rs. 30,000 to ITDC and the party left without making the payment.	The investigation revealed that the Vice President was competent to grant the concession to the party. The total outstanding amount against the party was Rs. 28,920 and Rs. 10,000 have already been recovered.
7.	Under billing in connection with a wedding party organised in Ashok Hotel in February, 1993.	Investigations have revealed that the VP (Hotels) was not involved in this case. The charge sheets have, however, been issued to two other officers who were found involved in this case.

(c) and (d): In Feb., 1994, the All India ITDC Workers Union made a complaint that the 10 complimentary tickets given by Damania Airline for Delhi-Bombay-Delhi sector against the business given by ITDC were misused. The matter was examined and the complaint could not be substantiated because the tickets had been utilised by the staff of Ashok Tours & Travels for official purpose with the approval of the competent authority. Suitable reply was sent to the Union accordingly in March, 1994.

#### Shifting of Hindustan Computer Limited

3387. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government are aware of the closing down and shifting of Hindustan Computer Limited, Dehradun to somewhere else;

(b) whether the Government are aware that a very large number of employees are likely to be rendered jobless at Dehradun;

(c) whether the Government have permitted Hindustan Computer Limited to close down or shift from Dehradun;

(d) if so, reasons thereof;

(e) whether the Government have taken any action to prevent injustice to the large number of employees:

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) to (g): The information is being collected and will be laid on the Table of the House.

#### Increase in Working hours of Banks

3388. SHRI UDAYSINGRAO GAIKWAD: Will the Minister of FINANCE be pleased to state:

(a) whether a large number of bank branches of public sector banks have increased their normal working hours;

(b) if so, the details thereof, branch-wise and bank-wise;

(c) whether the Government propose to ask all the public sector and private sector banks to extend the working hours; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) As per the information received from public sector banks, they have not increased normal working hours for their branches.

(b) Does not arise.

(c) and (d): As per the recommendation of the Goiporia

Committee on Customer Service in Banks, Reserve Bank of India had advised all scheduled commercial banks in February 1993 to undertake specified types of non-cash transactions during the extended business hours i.e. upto one hour before the close of working hours.

### Labour Laws

3389. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of LABOUR be pleased to state:

(a) the number of States and Union Territories where the Indian Labour Laws have not been extended so far;

(b) whether the Government have any measures to ensure the welfare of labour in these States and Union Territories;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) Some of the Labour Laws enacted by the Government of India do not extend to the States of Jammu & Kashmir and Sikkim.

(b) to (d): These States have their own Labour Departments which are implementing labour laws and welfare measure for labour in these States, as per their requirements.

[Translation]

### Stand by Facility by Sahara India Airlines

3390. SHRI PRABHU DAYAL KATHERIA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Sahara India Airlines has announced to provide any facility of stand by advantage;

(b) if so, the details thereof;

(c) whether Government, propose to provide such facility in Indian Airlines and Air India also so as to compete with the said airlines; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD)

(a) Yes, Sir.

(b): The Stand By Advantage will enable the passengers to get a confirmed seat against last moment vacancies/cancellations at a discount of 25% of the basic fare.

(c) and (d): There is no proposal at present to introduce a similar facility on Indian Airlines and Air India flights.

[English]

### Loan to State Government

3391. SHRI LAETA UMBREY: Will the Minister of FINANCE be pleased to state :

(a) the loan outstanding against the State Government at present State-wise;

(b) whether the Government have recently waived off loans of some of the States; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c). Information is being collected and will be furnished.

### Modvat on Glass Bottles

3392. SHRI DHARAM PAL SINGH MALIK: Will the Minister of FINANCE be pleased to state :

(a) whether MODVAT was made available on returnable glass bottles at the time of levy of specific duty;

(b) whether MODVAT continues to be available on returnable glass bottles upon change of levy to ad-valorem excise duty; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) (b) and (c) In terms of the provisions of Rule 57A of the Central Excise Rules 1944 Modvat Credit on containers or packaging materials is permitted provided the cost is included in the assessable value of the final product.

In the case of specific rate of duty modvat was available as the question of inclusion of the value did not arise.

On change of duty from specific to ad-valorem, eligibility for Modvat credit will depend upon the fact as to whether the cost of the glass bottles is included in the value of the final product viz., bottles containing aerated water. It is a matter of fact to be ascertained in each case of claim for Modvat.

### Schemes by S.I.D.B.I.

3393. SHRI TARA SINGH : Will the Minister of FINANCE be pleased to state :